

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3056  
ANSWERED ON:12.12.2012  
NON-PAYMENT OF DUES  
Yadav Shri Sharad

**Will the Minister of CIVIL AVIATION be pleased to state:**

(a) whether the aircraft and helicopter operating staff in Scheduled/Non scheduled/ Private Operator aviation companies have not been paid financial dues;and

(b) if so, the details thereof and the measures taken by the Government to address the issue, airline-wise?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a): It has come to the notice of the Ministry that there is a delay in payment of salaries to the staff of Kingfisher Airlines and Air India. The Ministry has no information on such matters of Non Scheduled, Private Operators.

(b): Payment of salaries to the employees is internal administrative matter of airlines in which the Ministry does not interfere. However, Directorate General of Civil Aviation (DGCA) ensures safety of aircraft operations in accordance with various provisions of Aircraft Rules, CAR, etc. which cover skill level of pilots and their training standards, continued airworthiness of aircraft, etc. In the case of Kingfisher Airlines, in view of airlines inability to satisfy their operational preparedness and due to lack of revival plan, the DGCA vide Order dated 20.10.2012, suspended its Scheduled Operator Permit till such time the airline submits a concrete and reliable revival plan ensuring safe, reliable efficient and sustainable scheduled air transport services to the satisfaction of DGCA. Air India has made following payments to their employees:

(i) Salary payments to all categories of employees up to October 2012 (Licensed & Non- Licenced).

(ii) PLI of May 2012 payable in June 2012 and June 2012 payable in July 2012 to the licenced categories.

(iii)The PLI for May 2012 payable in June 2012 to non-licenced categories.